

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH: JAIPUR

Date of Order : 17.10.1995

CA No. 477/95

Lata Gupta ... Applicant.

v e r s u s

Union of India & Ors. ... Respondents.

Mr. S.K. Vyas, Counsel for the applicant.

CORAM:

Hon'ble Mr. M.H. Verma, Administrative Member.

Hon'ble Mr. Rattan Prakash, Judicial Member.

.....

PER HON'BLE MR. N.K. VERMA:

Heard Shri S.K. Vyas. The applicant was working as a Drama Voice (Staff Artist) in the All India Radio, Jaipur. She seeks promotion to the post of News Reader-Cum-Translator Grade III in the pay scale of Rs. 2000-3500/- (Revised). She had applied for the post News Reader-Cum-Translator and she was informed vide Annexure A/3 dated 31.7.1995 that her case could not be considered in view of her not having the eligibility condition for the post of News Reader-Cum-Translator Grade III in any case. Shri Vyas showed us an extract of the Recruitment Rules (Annexure A/7) wherein it has been clearly indicated at para 12 that for recruitment by promotion

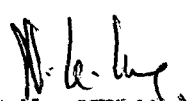
N.K.V.

"(ii) From announcers and Drama Voice in the fee scale of Rs. 550-900 (pre-revised) Rs. 1640-2900 (revised) working in AIR Stations/offices with 3 years service on regular basis and also fulfilling the educational qualifications prescribed for direct recruitment to be made."

This Recruitment Rules has been based on DG AIR's Memo No. 4/5/84-~~S.VIII~~ dated 2.6.86. Since the applicant did not possess the qualification required for a direct recruitment i.e. a degree of recognised University or its equivalent, her case was not found fit for consideration. Shri Vyas also ^{has} not contradicted the point that the applicant did not possess a degree of recognised University or its equivalent. He, however, mentions the Recruitment Rules issued on 3.10.1981 under which some limited selection could be made without insisting upon the educational qualifications. Since that previous order stands superseded by the latest recruitment rules annexed at Annexure A/2 and the ^{un}equivocal ~~statement~~ ^{statement} from the Director General of the AIR that the conditions of service cannot be relaxed in any case, the applicant has no case for adjudication before this Tribunal.

2. The OA therefore, fails and is dismissed at the admission stage itself.


(RATTAN PRAKASH)
MEMBER (JUDL.)


(N.K. VERMA)
MEMBER (A)